

**REVIEW AND REPORT OF TANNERY AND FOOTWEAR CORPORATION OF INDIA, LTD., FOR 1970-71 AND REPORT OF KHADI AND VILLAGE INDUSTRIES COMMISSION FOR 1969-70**

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI SIDDHESHWAR PRASAD): I beg to lay on the Table—

(1) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review (Hindi and English versions) by the Government on the working of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year 1970-71.

(ii) Annual Report of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-3605/72].

(2) A copy of the Annual Report (Hindi version) of the Khadi and Village Industries Commission, Bombay, for the year 1969-70 under sub-section (8) of section 24 of the Khadi and Village Industries Commission Act, 1956, along with the Statistical Statement. [Placed in Library. See No. LT-3662/72].

12.49 hrs.

**COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS**

*Eighteenth Report*

SHRI G. G. SWELL (Autonomous Districts): I beg to present the Eighteenth Report of the Committee on Private Members' Bills and Resolutions.

**BUSINESS ADVISORY COMMITTEE SEVENTEENTH REPORT**

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR): I beg to move:

"That this House do agree with the Seventeenth Report of the Business Advisory Committee presented to the House on the 14th November, 1972."

MR. SPEAKER: The question is:

"That this House do agree with the Seventeenth Report of the Business Advisory Committee presented to the House on the 14th November 1972".

*The motion was adopted.*

12.50 hrs.

**MATTER UNDER RULE-377 PAY COMMISSION REPORT**

MR. SPEAKER: Mr. S. M. Banerjee.

SHRI S. M. BANERJEE (Kanpur): Mr. Speaker, Sir, you have permitted me to raise one important issue concerning the entire Central Government employees.

We have told that the Pay Commission has asked for more time for submission of their final report. Perhaps, they would like to submit it by the end of February 1973. You are aware, Sir, that the Central Government employees are extremely disgruntled with the abnormal delay which the Pay Commission has already taken. It is almost three years and still they are unable to submit the report. Yesterday, hon. Minister, Shri K. R. Ganesh, made a statement in the other House assuring that the report would be submitted by the end of this year. I would only make this request to you and through you to the Minister of Finance. Unless the report is submitted latest by the end of this month, it cannot be implemented from December because Government would take some time to consider the report. Unless orders are issued in the month of December on the recommendations of the Pay Commission, they

[SHRI S. M. BANERJEE]

will not cover those cases who are on the verge of retirement or who have retired in the years 1972 or 1971. Even after three instalments of relief, the minimum wage of a Central Government employee is only Rs. 170 whereas in the public undertaking it is Rs. 205 to Rs. 240. Both the employees serve the same Government, and I am surprised how this disparity exists. I hope, the Pay Commission will rectify it.

My another request is that the Pay Commission should be asked to recommend that their recommendations should be applied retrospectively. Otherwise, they will not cover the cases of 43,000 or 44,000 employees who have already retired in the year 1971 and who are retiring by the end of this year also, i.e., 1972. So with these words, I request that because the Central Government employees are already very much agitated on this issue and I do not want to have an all-India agitation on this, the Pay Commission should be asked to submit its report latest by the end of this month and it should be implemented in the month of December 1972 in consultation with the Employees' organisations. I request that the hon. Minister of Finance should reply to my point.

श्री इकमचन्द कच्छाय (मरेना)

प्रध्यक्ष महोदय, इस सदन में अनेक बार इस बारे में कहा गया है। जान बूझ कर इस मसले को टाला जा रहा है। श्रम मंत्री ने बार बार आश्वासन दिया है कि दिवम्बर तक रिपोर्ट आ जायेगी।

**THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS AND SHIPPING  
AND TRANSPORT (SHRI RAJ  
BAHADUR):** Let me assure the hon. Member that no extension of time has been requested for by the Pay Commission so far. According to the indications available to us, we hope that the Pay Commission is likely to submit its final report by the end of the year.

As regards the effective date from which this will be applicable, I am sure that the Commission in its report itself will indicate the date from what its recommendations will become effective, and the views and the wishes of the employees are known to the Commission.

12.52 hrs.

**SUPPLEMENTARY DEMANDS FOR  
GRANTS (RAILWAYS), 1972-73**

**THE MINISTER OF RAILWAYS  
(SHRI T. A. PAI):** I present a statement showing Supplementary Demands for Grants in respect of the Budget (Railways) for 1972-73.

**DEMANDS FOR EXCESS GRANTS  
(RAILWAYS), 1972-73**

**THE MINISTER OF RAILWAYS  
(SHRI T. A. PAI):** I present a statement showing Demands for Excess Grants in respect of the Budget (Railways) for 1970-71.

12.53 hrs.

**LIMESTONE AND DOLOMITE  
MINES LABOUR WELFARE FUND  
BILL**

**MR. SPEAKER:** Now, we take up further consideration of the Limestone and Dolomite Mines Labour Welfare Fund Bill.

Mr. Bhogendra Jha to continue his speech.

We have already taken 40 minutes. The balance time available is 50 minutes. We have to finish it. There are not many speakers.

Mr. Bhogendra Jha.

**PROF. MADHU DANDAVATE  
(Rajapur):** I had asked for a reference to an issue, Sir.

**MR. SPEAKER:** I did not allow it.